

(b) the amount sanctioned for 1961?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) and (b). It is presumed that the information sought in parts (a) and (b) of the question relates to the years 1960-61 and 1961-62 respectively. The information in regard to the year 1960-61 will be laid on the Table of the House as already promised in reply to Shri Kumbhar's Unstarred Question No. 1408 dated the 10th March, 1961. As regards 1961-62, the annual plans from all the State Governments/ Union Territories have not so far been received. Hence, it is not possible to furnish this information to the House at this stage.

#### Pending Cases in Orissa

**4239. Shri P. G. Deb:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of cases are not disposed of for years together in different districts of Orissa;

(b) whether Government have given directives to District Magistrates to dispose of the cases quickly; and

(c) if so, whether a copy of the directives will be laid on the Table?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) to (c). The information is being collected from the Government of Orissa and will be laid on the Table of the House in due course.

#### Seizure of Illegal Mint in New Delhi

**4240. Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that an illegal mint and several counterfeit coins were seized on the 17th April, 1961 from the house of a woman in West Patel Nagar, New Delhi;

(b) the details of the seizure; and

(c) the action taken in the matter?

**The Minister of Finance (Shri Morarji Desai):** (a) to (c). Certain materials and implements used for counterfeiting coins as also some counterfeit coins of various denominations were seized from a house in West Patel Nagar. One person was arrested. The case is under investigation.

#### I.A.S. Officers

**4242. { Shri C. M. Kedaria:  
Swami Ramanand Shastri:  
Shri Uike:**

Will the Minister of Home Affairs be pleased to state:

(a) the strength of the cadre of I.A.S. Officers and other Class I Officers, State-wise;

(b) whether any recruitment from the State services to the cadre of I.A.S. and other Class I services has been done during 1958 to 1961;

(c) if so, the number of officers recruited to I.A.S., and the cadre of State service from which they were recruited; State-wise;

(d) the number of posts for I.A.S. and other Class I services reserved for Scheduled Castes/Tribes and how many were recruited against these reserved posts State-wise;

(e) whether any recommendations were made by the Government of Gujerat for recruitment from Scheduled Castes/Tribes to I.A.S. services; and

(f) if so, how many were recommended and how many have been recruited against reserved posts?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) The strength of the cadre, State-wise, of I.A.S. Officers is given in the statement laid on the Table of the House. [See Appendix VI, annexure No. 41]. The information relating to Class I Officers employed under the various State Governments, asked for in this and other parts of question, is not

available with the Government of India, as they are not administratively concerned with the same.

(b) In accordance with the I.A.S. (Recruitment) Rules, 1954, 25% of the number of senior duty posts borne on the cadre of a State is to be filled from amongst the substantive members of State Civil Service/State Service Officers. No recruitment is however, made to Central Services Class I by promotion from amongst State service Officers.

(c) The number of officers recruited to I.A.S. from State Services against the promotion quota is given in the statement laid on the Table of the House. [See Appendix VI, annexure No. 42].

(d) The I.A.S. (Recruitment) Rules, 1954, provide for reservation in favour of candidates belonging to Scheduled Castes and Scheduled Tribes to the extent not exceeding 12½% and 5% respectively of the number of vacancies to be filled through competitive examination. The number of candidates of these categories recruited against the reserved vacancies, and the States to which they have been allotted is given in the attached Statement laid on the Table of the House. [See Appendix VI, annexure No. 43]. No reservations are made in the vacancies to be filled in the I.A.S. by promotion from amongst State Services Officers.

(e) No.

(f) Does not arise.

#### **Murder of Milkman in Delhi**

**4243. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the House of one Chatar Singh of Gandhi Nagar, Shahdara, Delhi was raided by dacoits on the 17th April, 1961 who killed Chatar Singh, beat his wife and sister-in-law to know the whereabouts of valuables and escaped with Rs. 2,000 in cash in addition to clothes and other valuables;

(b) whether any arrests have been made in this connection; and

(c) the action taken so far in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) to (c). On the night of the 17th/18th April, 1961, some persons entered the house of Shri Chatar Singh in Mohalla Chand. Raghbar Pura. Shri Chatar Singh was shot dead by them and the culprits decamped with property worth about Rs. 6,000/-, including Rs. 2,000/- in cash. A case under Section 460-I.P.C. has been registered by the police and is under investigation. No arrests have yet been made.

#### **Quotas for Stainless Steel to firms in Jagadhari (Punjab)**

**4244. Shri Aurobindo Ghosal:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the names of firms in Jagadhari (Punjab) which were allotted quotas of stainless steel during the period ending 31st December, 1960;

(b) the purpose for which it was granted;

(c) the quantity sanctioned in each case;

(d) what machinery the Government of India devised to ensure that such quotas are not misused and the units to whom these have been sanctioned have got the necessary plant and equipment to process them; and

(e) whether as a result of check exercised by the Government of India themselves and not the State Government concerned they have come across any case where malpractice has been resorted to?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) and (c). Statement is laid on the Table of the House. [See Appendix VI, annexure No. 44].

(b) For manufacture of utensils.